## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 1653/(MAH)/2017 M.A. No. 08/2018

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY

MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 05.01.2018

NAME OF THE PARTIES:

China Development Bank

V/s.

Reliance Telecom Limited.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No. NAME

DESIGNATION

SIGNATURE

Ms. Alpana Chone Mr Abhlshek Kale Mr. Ameet Naik Mr. Deepak Deshmukh Mr Jahan chokshi 116. Naik Naik & Co. for the Respondent

mr. Davivs Khumbata Senior counsel Mr. siddhaath Ranadl

## ORDER MA 08/2018 IN CP NO. 1653/ I&BP/NCLT/MB/MAH/2017

On the MA 08 of 2018 filed for withdrawal of the Company Petition, the same is hereby dismissed as withdrawn with liberty to proceed in accordance with law.

Sd/-

V. NALLASENAPATHY

Member (Technical)

Sd/-

**B.S.V. PRAKASH KUMAR** Member (Judicial)